

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 786 OF 2017 IN
DFR NO. 1054 OF 2017 &
IA NO. 344 OF 2017**

Dated: 27th September, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

GRIDCO Ltd.

... Appellant(s)

Vs.

Powergrid Corporation of India Ltd. & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. R. K. Mehta
Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Neha Garg for R-1

ORDER

**IA NO. 786 OF 2017
(Appln. for withdrawing the appeal)**

This application is filed by the Appellant seeking permission to withdraw the appeal.

For the reasons stated in the application, appeal under DFR is allowed to be withdrawn and is disposed of as such.

**(I. J. Kapoor)
Technical Member**

ts/tpd

**(Justice Ranjana P. Desai)
Chairperson**